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TEST.CAS. 23/2022

PRATIMA MAHAJANPetitioner

Through: Mr. Arman Roop Sharma, Adv.

(physically) with Ms. Shimpy Sharma & Ms. Alexandra Celestine, Advs. (joined through

VC)

versus

STATE & ORS.Respondents

Through: Ms. Avni Singh, Panel Counsel,

GNCTD/R-1

Ms. Mhasilenu Keditsu & Ms. Kushagra Singla, Advs. For

R-3&4

Mr. Arush Bhandan, Adv. For

R-5 to 9

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. PRIYA MAHENDRA, (DHJS)

ORDER

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05.03.2025

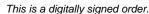
IA No. 10342/2023 under Order XI Rule 12 r/w Section 151 CPC moved by the respondent no.2 to 4 for discovery of documents

Pleadings qua captioned IA are already complete.

As per office note, Affidavit of Compliance alongwith documents in compliance of the last order filed by the petitioner are lying under objections. Learned counsel for the petitioner is directed to take requisite steps to bring the same on record.

Learned counsel for respondent no.3&4 submits that she has received the Affidavit of Compliance and the documents from the petitioner only yesterday and seeks sometime to go through the same.

Learned counsel for the respondent no.5 to 9 seeks sometime to file Vakalatnama. The same be filed within two weeks.









PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL)

MARCH 5, 2025/ab

Click here to check corrigendum, if any